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§~27&amp;28

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
 + CRL.M.C. 3840/2018 & CRL.M.As.29085-86/2018  
 RITU MISHRA ..... Petitioner  
 Through: None

versus

ASSITANT COMISSIONER OF INCOME TAX CIRCLE  
 32(1)NEW DELHI ..... Respondent  
 Through: Mr. Ruchir Bhatia, Senior  
 Standing Counsel

WITH

+ CRL.M.C. 3841/2018 & CRL.M.As.29087-88/2018  
 SWADESH KUMAR MISHRA ..... Petitioner  
 Through: None

versus

ASSISTANT COMMISSIONER OF INCOME TAX, CIRCLE  
 32(1)NEW DELHI ..... Respondent  
 Through: Mr. Ruchir Bhatia, Senior  
 Standing Counsel

**CORAM:****HON'BLE MR. JUSTICE CHANDER SHEKHAR****ORDER**

% **20.03.2019**

1. Learned Senior Standing Counsel for the respondent submitted that the Trial Court has already passed a judgment in the cases on 28.2.2019, whereby the petitioners have already been convicted and the order on sentence has already been passed.



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2. None appears on behalf of the petitioners. It seems that the petitioners are not interested in pursuing the petitions, in view of the passing of the judgment as well as the order on sentence by the Trial Court. Accordingly, the petitions are dismissed in default. Pending applications are also dismissed in default.

**CHANDER SHEKHAR, J**

**MARCH 20, 2019**

**tp**